

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of decision: 21-12-1995

OA No.593/95

Chandra Shekhar

.. Applicant

VERSUS

Union of India and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

.. Mr. Shiv Kumar

For the Respondents

.. ---

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant Chandra Shekhar has prayed in this application under sector 19 of the Administrative Tribunals Act, 1985, that the respondents may be directed to take him on duty on the post of Sr. Pointsman scale Rs. 950-1500 and pay the due monthly salary to him.

2. We have heard the learned counsel for the applicant and have gone through the records.

3. It has been stated by the applicant that he was holding the post of Sr. Pointsman but he was entrusted with the job of Cabinman. While functioning as a Sr. Pointsman/ Cabinman, respondent No.4 disallowed him to perform his duties w.e.f. 11-11-95.

4. The applicant made a representation to the concerned authority vide Annexure-A2 dated 13-11-95 but it evoked no response. The learned counsel for the applicant wants that the representation be decided by respondent No.3.

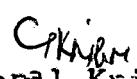
5. We dispose of this OA, at the stage of admission, with the direction to Sr. Divisional Operating Manager, Western Railway, Ajmer Division, Ajmer (respondent No.3)

to decide the representation of the applicant dated 13-11-95

at Annexure-A2 within a month from the date of receipt of this order. Let a copy of the OA, containing Annexure-A2 be sent to respondent No.3 alongwith ~~one~~ copy of this order.


(O.P.Sharma)

Member (A)


(Gopal Krishna)
Vice-Chairman